

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 78/MP/2019**

- Subject : Petition under Section 79(1)(k) of the Electricity Act, 2003 and Regulation 2(1)(d) read with Regulation 27 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 199 and Regulations 3, 7, 14 and 15 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking condonation of delay in complying with the procedure for issuance of renewable energy certificates, and to thereafter direct the Respondent to issue the certificates due to the Petitioner.
- Date of Hearing : 23.7.2021
- Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Shri Ambalika Sugar Private Limited (SASPL)
- Respondent : National Load Despatch Centre (NLDC)
- Parties Present : Shri Matrugupta Mishra, Advocate, SASPL  
Ms. Ritika Singhal, Advocate, SASPL  
Shri Vignesh Srinivasn, Advocate, SASPL  
Shri Kailash Chand Saini, POSOCO  
Shri Gajendra Sinh Vasava, POSOCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned counsel for the Petitioner submitted that the present Petition has been filed seeking condonation of delay of 5 days in complying with the procedure for issuance of renewable energy certificates for energy injected in the month of February, 2018 and consequently, direction to the Respondent, NLDC to issue the same. Learned counsel submitted that the delay in the present case was on account of delay on the part of the facilitators in processing the application for issuance of the certificates. Learned counsel placed his reliance on the decisions of the Commission dated 20.11.2019 in Petition No.50/MP/2019 (Balrampur Chini Mills Ltd. v. NLDC) and dated 24.1.2021 in Petition No. 151/MP/2019 (India Glycols Ltd. v NLDC).

3. The Representative of the Respondent, NLDC submitted that NLDC does not have any objection towards the prayer of the Petitioner.



4. After hearing the learned counsel for the Petitioner and the representative of the Respondent, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**